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Title: Need to permit partially re-sited outlets in Andhra Pradesh and other States to sell both petrol and diesel.

SHRI JAYADEV GALLA (GUNTUR): Even though petrol and diesel are two different fuels used in different types of vehicles, person who is driving vehicle, when he goes to a filling station, does not know whether a particular filling station is selling petrol or diesel. He will be under the impression that both fuels are available there, because it is OMC's policy to permit ROs to sell both petrol and diesel. This kind of arrangement permitting sale of both fuels was largely started after APM in 2002 under Multiple Dealership Norms. But, prior to 2002, there were many ROs permitted by OMCs to sell either petrol or diesel. It means, separate outlet for petrol and diesel. After 2002, OMCs asked such ROs to go in for partial resitement to make them full-fledged ROs. So, outlets which were selling separate fuels purchased prospective lands at higher cost than market price and gave them to OMCs on lease. There are more than 800 such outlets and some of them are in my Parliamentary Constituency. But, conspicuously, in 2005, Petroleum Ministry restricted these ROs from becoming full-fledged ROs. Under same guidelines, Ministry formulated some procedure to select dealers by giving weightage of 60 marks for land and finance and permitted selected ROs to commission their sale of petrol and diesel, keeping aside partially re-sited ROs in spite of decades of experience in retail marketing. These dealers are facing problems since they have two separate outlets for petrol and diesel resulting in doubling of costs and expenditure.

Hence, I request Government of India to favourably consider the genuine demand of partially re-sited dealers and grant them licence for selling both petrol and diesel.